13. Shri S. K. Vaishampayen

Ropealir.; and

- 14. Prof. A. R. Waclia
- 15. Shri M. C Chagla (the mover);

and 30 Members from the Lok S; ibha;

that in order to constitute a meeting of the Joint Committe; the quorum shall be one-third oi the total number of members o' the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall m&ke a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee."

The motion was adopted.

THE REPEALING AND AMENDING BILL 1964

THE DEPUTY MIN^TSTER I> THE MINISTRY OF LAW (Sum JACANATH RAO) : Madam, on behalf of Mr. A. K. Sen, I beg to move:

"That the Bill to repeal certain enactments and to amend certain other enactments be taken into consideration."

This Bill is a purely formal measure and the reasons for sponsoring the Bill are set out in the Statement of Objects and Reasons appended to the Bill. The enactments tha. are sought to be repealed are mentioned in Schedule I annexed to the Bill. These enactments have ceased lo be in operation or they have becom.; unnecessary. The enactments which are sought to be amended are appended in the Second Schedule to the Bill.

1028 RS-6

[THE VICE CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE) in the Chair).

1184

These amendments are purely formal in nature and are aimed at correcting technical errors or defects. The notes on clauses appended to the Bill mentions the reasons why certain enactments are sought to be repealed and the reasons why certain amendments are sought to be introduced to the Acts appended in Schedule II. This is one of the formal routine measures introduced periodically. The last Repealing and Amending Act was passed in 1960 and this Bill seeks to repeal certain enactments enumerated in Schedule I and amend certain enactments which are enumerated in Schedule II, and the whole idea is to bring the Statute Book up-to-date and remove from the Statute Book enactments which have ceased to operate and whose continuance is considered unnecessary. This opportunity is availed of to introduce certain amendments which are purely of a formal or technical nature. As I submitted, this measure is of a very non-controversial and formal nature and I commend this motion for the acceptance of the House. I move.

The question was proposed.

श्री विमलकमार मन्नालालजी चौरडिया (मध्य प्रदेश) : उपसभाध्यक्ष महोदया, यह बिल जो प्रस्तृत किया गया है इसमें कुछ कानुनों को रिपील किया गया है और कुछ में संशोधन किया गया है। इन संशोधन किए गए काननों की यादी में अभी हाल ही में १९६१ में, १९६२ में और १९६३ में जो कानन बने वे भी हैं और उनमें भी संशोधन चाहा है। वे संशोधन कोई ऐसे बड़े नहीं हैं कि कोई विशेष ग्रापत्ति हो, णाव्दिक गल्ती होने की वजह से उनको ठीक करने की दुष्टि से, व्याकरण की दण्टि से ठीक करने के लिए वे लाए गए हैं। लेकिन मेरा एक नम्न निवेदन है कि यह कानून का प्रश्न इतने महत्व का है कि यदि इसमें हम थोडी भी लापरवाही करते हैं तो उसका सारे देश पर बड़ा भारी असर पड़ता है ।

1185 Repealing and [RAJYA SABHA] Amending Bill, 1964 1186

[धी विमलकमार भन्तालालज। चौरहिया] एक जब्द को भी गलन रखने से, "बाई" की जगह ''दू'' या ''दू'' की जगह ''वाई'' रखने से बहत वडा फर्क पढ़ सकता है और उन्हीं फकों को ध्यान में रख कर हमारे मंत्री जी यह छोटे छोटे यमेडमेंट लाए है कि "ग्रंडर दिस एकट" की जगह "ग्रंदर दिस सेवशन" या 'ग्रंडर दिस सेक्शन' की जगह ''इन दिस सेक्शन" या "इन दिस सब-सेक्शन" की को जगह "इन दिस सेक्यन" वगैरह, वगैरह ऐसे छोटे -छोटे संगोधन लाए हैं। तो में एक प्रप्रन माननीय मंत्री जी से पूछना चाहता हूं कि जब हम इस काम के लिये विशेष अधिकारी रखते हें और जिनकी जिम्मेदारी यह है कि बिल्कूल ठीक तरह से कावन बने, कानन की धाराएं ठीक तरह से रखी जायें, उनको ठीक तरह से ये टेक्नीकल वातें करनी हैं। ग्राप और हम तो यहां पर पालिसी बनाने के लिए बैठे हैं, ग्रीर पालिसी के ग्राधार पर उनके कार्यक्रम होते हैं। लेकिन यह हमारां भी कत्तंव्य हे कि हम भी उन बारीकियों को देखें क्योंकि तुलनात्मक रूप से उन पर जो कर्त्तक्य भार है उसकी अपेका हम पर, हमारी पालिसी के ऊपर ज्यादा है । ऐसी स्थिति में मैं प्रार्थना करूंगा कि उन कारणों को खोजा जाये जिससे कि भविष्य में इस तरह की वातें न हों कि काननों में भल रह जाय ।

दूसरे, हमारे यहां पर कानून ऐसे बन इए हैं जो बहत अच्छे उद्देश्मों को ले कर बने हुए हैं मगर वे कार्य रूप में परिणत नहीं हो पाते । उनको अगर हम इसलिये उपयोग में लाएँ कि किसी से हमारा देश है तो उनका लाभ उठाएं तो यह न्यायसंगत नहीं प्रतीत होता है। उदाहरण के लिये, आप हम और सब लोग चाहते हैं कि छोटे बच्चों का विवाह नहीं होना चाहिये, बाल विवाह बन्द करने के लिये हमने कानन बनाया है लेकिन इसके वावजद भी कि थाप हम और हमारे संसद सदस्य चाहते हैं कि वाल विवाह नहीं होना चाहिये फिर भी छोटी उम्र के बच्चों की

शादी होती ही रहती है। विवाह के समय लडका और लडकी को जो फेरे करने पहले हें यह उनके माता पिता खद कर लेते हैं। गोसी स्थिति में हम अपने साम को धोनत देते हैं जो इन कान्सों को आलमारी की घोभ बढाने के लिये रखते हैं सौर कुछ लोगों को मौका देते हैं कि वे उनका चनचित लाभ उठाएँ । जैसे किसी की रिश्तेदारी में आपस में झगडा हो तो वह कानन का नाजायज लाभ उठाना चाहेंगे जो कानन की इष्टि से जायज है और इस प्रकार कानन के खिलाफ कार्रवाई करने के लिये कानन के जाल में फंसता है। इसलिये में प्रार्थना करूंगा कि हम एक दफा उन सारे कान्नों को देखें सौर सगर किसी कानन के ऊपर ठीक तरह से ग्रमल हो नहीं पा रहा है या हम समझे कि उस कानन पर खमल करने के लिये हम सक्षम नहीं है या उसके साथ न्याय नहीं कर पा रहे है तो हम उनको वापस ले लें। या तो हम इसके लिये सख्ती से कदम उठाएं कि जिससे छोटी उम्र के बच्चों का विवाह न हो लेकिन यह हम कर नहीं पाते हैं। लेकिन कान्न हमने बना रखा है कि उसके चनसार छोटं। चवस्या के बच्चों का विवाह नहीं होना चाहिये फिर भी ऐसे विवाह हो रहे हैं, ग्राप भी देखते हैं. हम भी देखते हैं।

इसलिये में प्रार्थना करूगा कि हमारे मली महोदय सारे काननों के जंगल की छानवीन करे क्योंकि कालन इतने ज्यादा हो गये हैं कि खद कातन बताने वालों की भी मालम नहीं कब कहा क्या ग्रमेंहमेंट ही गया जब दो वकील मुकदमा लडते समय ग्रामने सामने होते हैं तो इसर उसर से अमेंडमेंट लाते हैं कि फलां अमेंडमेंट हुया था और फिर ग्रापस में टकराहट होती है। साज के समाज में ज्यों ज्यों सव्यवस्था बढती जाती है त्यों त्यों उस प्रव्यवस्था को सुधारने के लिये हमें कामून बनाने पड़ते हैं। ऐसी स्थिति में सारे कान्नों का बध्ययन करके देखना चाहिये कि कौन से कार्य रूप में परिणत हो रहे है.

कहा नहां हा रहे हैं, कोन से संवजन्स है जिनका डिलीट कर देना चाहिये या रिपील कर देना चाहिये ।

यन्त में मैं प्रायंना करूंगा कि इन दोनों बातों की क्रोर ध्यान रख कर कार्यवाही की जाय तो अपच्छा होगा ।

SHRI JAGANATH RAO: Madam. I am very thankful to Mr. Chordia Sor making some suggestions. First he referred to the carelessness in he drafting of Bills. I may assure tim and"the hon. House that every care is taken in drafting $_a$ legislative measure. But, in spite of all the care that is taken, some defects do creep in .ind therefore we are anxious to see that such defects dd not continue ;md these defects are removed at the earliest possible time.

Regarding the point raised by him that the Acte which are passed should be fully implemented-as an instance he quoted the Child Marriage Restraint Act-I fully agree with him that all the enactments passed by Parliament should be fully impleme-nt-ed, that there should be no gap between the statute law and the in ing law. But Ihe amendment sought by this Bill is not repeal of such enactments which are useful and salutiry, but enactments which have teen rendered u mecessary-some of them have spent out; I their life is out. And I can again assure my friend hat when a leg slative measure is broi ght forward, by this Ministry or any o her Ministry of the Government of India, every care is taken to see that proper attention is devoted and defects, ei her technical or formal, do not creep in. But in spite of all the care that is taken, here and there there may be some lapses but I assure him that proper attention is being paid and will be paid in future also. Thank you.

THE VICE- CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): The gaes-tion is:

"That the Bill to repeal certain enactments and to amend certain other enactments be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE) : We shall now take up the clause by clause consideration of the Bill.

Clauses 2 to 5, the First Schedule and the Second Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANATH RAO: Madarn, I move:

"That the Bill be passed."

The question wag put and the motion was. adopted.

THE INDIAN TRADE UNIONS (AMENDMENT) BILL, 1964

THE MINISTER OF LABOUR ANI>! EMPLOYMENT (SHRI D. SANJIVAYYA) Madarn, I move:

"That the Bill further to amend the Indian Trade Unions Act, 1926. be taken into consideration."

This is a very small Bill and I do> not propose to take much time of the House. The, Indian • Trade Unions Act is a Union Act and it provides for the registration of trade unions in India and to a great extent it de-

fines the responsibilities and rights of trade unions in general. Under section 4 of the Act, any seven workers can form themselves into a union and ask for registration under this Act, The provisions of this Act, however, do not bar any individual who is convicted in any criminal case involving moral turpitude. Now ^{on}e of the State Governments raised this question because they found it very difficult and embarrassing too that such persons, in their capacity as office-bt\irers of trade unions began to re-